

Supreme Court/High Courts Cases on Prisons/Prisoners

Note: Supreme Court Judgments are Available at:

<http://www.judis.nic.in>

A Convict Prisoner In the Central Prison Vs. State of Kerala

1993 Cri LJ 3242

**Charles Sobraj Vs. Superintendent Central Jail, Tihar,
New Delhi**

Writ Petition No. 4305 of 1978, Decided on August 31, 1998
1978 (4) SCC 104; AIR 1978 SC 1514

Francis Coralie Mullin Vs. Union Territory of Delhi & Ors.

Writ Petition No. 3042 of 1980; Decided on January 13, 1981
1981 (1) SCC 608, AIR 1981 SC 746a

**Hussainara Khatoon & Ors. (iii) Vs. Home Secretary, Bihar,
Patna**

Writ Petition No. 57 of 1979; Decided on February 26, 1979
1980 (1) SCC 93, 1980 (1) SCC 81 and 91 also, AIR 1979 SC 1360

**Hussainara Khatoon (iv) & Ors. Vs. Home Secretary ,
Bihar**

Writ Petition No. 57 of 1979; Decided on March 09, 1979
1980 (1) SCC 98, 108, 115, AIR 1979 SC 1369

Jayendra Vishnu Thakur Vs. State of Maharashtra

Crim Appeal No. 981 of 2009; Decided on May 11, 2009
2009 (7) SCC 104

Khatri (i-ii) & Ors. Vs. State of Bihar & Ors.

Writ Petition No. 5670 of 1980; Decided on December 19, 1980
1981(1) SCC 623, 627, AIR 1981 SC 928

Madhukar B Jambhale Vs. State of Maharashtra & Ors.

1987 Mah LJ 68

MH Hoskot Vs. State of Maharashtra

SLP (Criminal) No. 408 of 1978; Decided on August 17, 1998
1978 (3) SCC 544

Mohammad Giasuddin Vs. State of Andhra Pradesh

Criminal Appeal No. 195 of 1977, Decided on May 6, 1977
1977(3) SCC 287;AIR 1977 SC 1926

News Item “38 Years In Jail without Trial” Vs. Union of India

Writ Petition (Crl) No. 296 of 2005 with 18 of 2006;Decided on October 24, 2007
2007 (15) SCC 18

Pradha Dutt Vs. Union of India

Writ Petition No. 8193 of 1981; Decided on November 07, 1981
(1982) 1 SCC 1

Prem Shankar Shukla Vs. Delhi Administration

Writ Petition No. 1079 of 1979; Decided on April 29, 1980
1980 (3) SCC 526, AIR 1980 SC 1535

Rakesh Kaushik Vs. BL VIG Superintendent Central Jail, New Delhi

Writ Petition No. 393 and 549 of 1980; Decided on April 30, 1980
1980 (Supp) SCC 183, AIR 1981 SC 1767

Ramamurthy Vs. State of Karnataka

Writ Petition No. 12223 of 1984; Decided on December 23, 1996
1997 (2) SCC 642, AIR 1997 SC 1739

RD Upadhyay Vs. State of Andhra Pradesh & Ors.

Writ Petition (C) 559 of 1994; Decided on April 13, 2006
2007 (15) SCC 337, 360, 49, AIR 2006 SC 1946

Sheela Barse Vs. State of Maharashtra

Writ Petition (Crim) No. 1053-54 of 1982; Decided on February 15, 1983
1983 (2) SCC 96, AIR 1983 SC 378

State of Gujarat & ANR Vs. Hon’ble High Court of

Gujarat

Crim Appeal No. 308 of 1986; Decided on September 24, 1998
1998 (7) SCC 392, AIR 1998 SC 3164

Sunil Batra Vs. Delhi Administration & Ors.

Writ Petition No. 2202 and 565; Decided on August 30, 1978
1978 (4) SCC 494; AIR 1978 SC 1675

Sunil Batra (ii) Vs. Delhi Administration

Writ Petition No. 1009 of 1979; Decided on December 20, 1979
1980(3) SCC 488, AIR 1980 SC 1579

**Supreme Court Legal Aid Committee Vs. Union of India
& Ors.**

Writ Petition (Crl) No. 307 of 1993; Decided on October 07, 1994
1994 (6) SCC 731, 1994 (3) Crimes 644 (SC)